NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 540 of 2020

IN THE MATTER OF:

M/s. Amsons Communication Pvt. Ltd. ...Appellant

Versus

M/s. ATS Estates Pvt. Ltd. ...Respondent

Present:
For Appellant : Mr. Riju Raj Singh Jamwal and Mr. Mohit Yadav, Advocates
For Respondent : Mr. Rajesh Ranjan, Advocate

O R D E R
(Through Virtual Mode)

02.09.2020 Mr. Rajesh Ranjan, Advocate representing the Respondent submits that the appeal paper-book has not been provided to him. Mr. Ritu Raj Singh Jamwal, Advocate representing the Appellant undertakes to provide complete set of paper-book to the learned counsel for the Respondent during the course of the day.

Reply-affidavit be filed within two weeks. Rejoinder thereto may be filed by the Appellant within two weeks thereof.

Mr. Jamwal, Advocate representing the Appellant submits that an error has crept in previous order recording his surname. The mistake is directed to be corrected.

List the matter 'for Admission (After Notice)' on **9th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/